

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.220 – IA/1234(AHM)2023
ITEM No.221 – IA/581(AHM)2021
ITEM No.222 – IA/583(AHM)2021
ITEM No.223 – IA/87(AHM)2022
ITEM No.224 – Cont.A/01(AHM)2022
ITEM No.225 – IA/57(AHM)2022
ITEM No.226 – IA/590(AHM)2021
in
CP(IB) 480 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Jain Sons Finlease Ltd

.....Applicant

V/s

Sort India Enviro Solutions Ltd

.....Respondent

Order delivered on: 03/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Nikhil Jha Adv. a.w Mr. Milan Negi Adv. a.w. &
Mr. Parth Shah Adv.

Ms. Manali Pathak party in person in IA 57/2022

For the Respondent

: Mr. Atul Singh, Adv. a.w Ms. Mitika Agrawal, Adv. for R-
1&2

ORDER

**IA/1234(AHM)2023, IA/581(AHM)2021, IA/583(AHM)2021, IA/87(AHM)2022,
Cont.A/01(AHM)2022 & IA/590(AHM)2021**

List for further consideration on 04.06.2024.

IA/57(AHM)2022

Party in person appeared and submitted that arguing counsel is in personal difficulty.

List for further consideration 04.06.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)